

**HIGH COURT OF SIKKIM
GANGTOK**

NOTIFICATION

No: 10 Confdl/HCS

Dated: 19/02/2026

In pursuance to the resolution passed in the Full Court Meeting held on 10.02.2026, the Registrar (Vigilance), High Court of Sikkim will conduct Inquiries of misconduct by Judicial Officers of the State, officers and staff members of this High Court and the Sikkim Judicial Academy.

By Order

Sd/-
REGISTRAR
(Judicial Service)

Memo No. 1398-1411/HCS

1. Registrar, High Court of Sikkim
2. Joint Registrar-cum-Sr. Judgment Writer, to the Hon'ble Chief Justice, High Court of Sikkim.
3. Additional Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim
4. Joint Registrar-cum- Sr. Judgment Writer, to the Hon'ble Judge, High Court of Sikkim.
5. Registrar General, High Court of Sikkim
6. The District & Sessions Judges, District Judiciary of Sikkim
7. Legal Remembrancer-cum-Secretary, Law & Parliamentary Affairs Department, Government of Sikkim
8. Member Secretary, Sikkim State Legal Service Authority, Gangtok
9. Director, Sikkim Judicial Academy
10. The Chief Judicial Magistrate-cum-Civil Judges, District Judiciary of Sikkim
11. The Deputy Director, Sikkim Judicial Academy
12. The Civil Judge-cum-Judicial Magistrate, District Judiciary of Sikkim
13. Additional Secretary, Home Department for publication in the Government Gazette.
14. Computer Cell, High Court of Sikkim for uploading the same in the website of High Court of Sikkim
15. Notice Board
16. Guard file and
17. File

CENTRAL PROJECT COORDINATOR


19.2.26